# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indirenager, Bangalore-38.

Dated: 18 NOV 1993

APPLICATION NO(s)

522 of 1993.

APPLICANTS:C.A. Vijeya

v/s. RESPONDENTS: Accountant General (A&E), Bambajore and Others.

TO.

- 1. Dr.M.S.Nagaraja,

  Advocate, No.11,
  Second Floor,
  First Cross,
  Sujatha Complex,
  Gandhingar,
  Bangalore-9.
- 2. The Accountant General (A&S), Karnataka, Bangalore-1.
- Sri.G.Shanthappe,
   Addl.Central Govt.Stng.Counsel,
   High Court Bdlg, Bangalore,

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 10th Nov 1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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# CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

### ORIGINAL APPLICATION NUMBER 522 OF 1993

DATED THIS THE 10TH DAY OF NOVEMBER, 1993

Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman.

And

Mr. V.Ramakrishnan.

.. Member(A).

C.A.Vijaya, Aged 55 years, S/o laté Sri M.S.Chandrasekhar, 26, Kamala, A.G's Lay-out, R.M.V. Extension, II Stage, Bangalore-54.

Applicant.

(By Advocate Dr.M.S.Nagaraja)

- The Accountant General. (Accounts & Entitlement) Karnataka, Bangalore.
- 2. The Controller & Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi.
- 3. Union of India, represented by Secretary to Government, Ministry of Finance, Department of Expenditure. New Delhi.

.. Respondents.

(By Standing Counsel Sri G.Shanthappa)

#### ORDER

# Mr. Justice P.K. Shyamsundar, Vice-Chairman:

After having heard Dr. M.S. Nagaraja, learned counsel for the applicant and Shri G.Shanthappa, learned Standing Counsel for the respondents we direct this application to be admitted and dispose it off by granting leave to the applicant to file a further representation inviting reference to letter No.3-16/90-PAT, dated 2nd July,1991 issued by the Telecom Department and see what benefit he derives thereto. If a representation is made as directed within one months from to-day, Government of India shall dispose of the same within four months thereafter.

TRUE COPY

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Send a copy of this order to the respondents forthwith. STAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH BANGALORS

MEMBER(A)

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VICE-CHAIRMAN.